

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 24.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Samdarshi Sanay, Adv. for IA-3952/2020 &
IA-3900/2020

Mr. Dhruv Gupta, Adv. for IA-3118/2020 &
IA-3911/2020

For the Respondent

Mr. Rajesh Gupta, Adv. for R-1 & 2 in CA-
1360/2019

For the RP

Mr. Pulkit Deora, Adv.

ORDER

At request, list the matter for hearing on **14.10.2020**.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)